

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
(Office of the Registrar General, at Srinagar)  
\*\*\*\*\*

**Subject : Resumption of practice as an Advocate.**

**NOTIFICATION**

No: 2002/2026 /RG/LP

Dated: 01 .09.2026

It is hereby notified that Shri Kulbushan Sharma S/O Sh. Dewan Chand Sharma R/O Ward No.03, Tehsil Basholi, District Kathua, Certificate of Enrollment bearing No. 568/1988 dated 10<sup>th</sup> of March, 1988, who had voluntarily suspended his practice as an Advocate is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

**By Order**

*Mutaba 11/9/26*  
**Registrar (Admn. L.P)**  
**High Court Main Wing Srinagar**

No: 39403-410 /RG/LP Dated: 01 .09.2026

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu.
2. Principal District & Sessions Judge, Kathua.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President, District Court Bar Association, Kathua.
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Shri Kulbushan Sharma S/O Sh. Dewan Chand Sharma R/O Ward No.03 Tehsil Basholi, District Kathua.  
.....for information.

*Mutaba 11/9/26*  
**Registrar (Admn. L.P)**  
**High Court Main Wing Srinagar**